

GOVERNMENT OF INDIA  
 MINISTRY OF FINANCE  
 DEPARTMENT OF REVENUE  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO-1840**  
 ANSWERED ON – 14.12.2021

**TAX ON PETROL AND DIESEL**

1840. SHRI K.C. VENUGOPAL:

Will the Minister of **FINANCE** be pleased to state:-

- (a) whether it is a fact that Government has recently taken decision to reduce the excise duty on petrol and diesel to cushion the consumers from high prices of petrol and diesel;
- (b) if so, the amount of taxes increased on petrol and diesel during the last three years, month-wise and in terms of per litre collection of tax;
- (c) whether it is an appropriate time to bring petrol and diesel under GST as this reduction is less for the consumers who needs more during the post pandemic recovery; and
- (d) if so, the reaction of Government thereon?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE  
 (SHRI PANKAJ CHAUDHARY)

**(a):** Yes, Government has, with effect from, 4<sup>th</sup> November, 2021, reduced Central Excise Duty on Petrol by Rs. 5 per litre and on Diesel by Rs. 10 per litre.

**(b):**The details of tax changes on Petrol and Diesel during the last three years is given as below:

DATE	PETROL	
	From	To
05.10.2018	19.48	17.98
06.07.2019	17.98	19.98
14.03.2020	19.98	22.98
06.05.2020	22.98	32.98
02.02.2021	32.98	32.90
04.11.2021	32.90	27.90

DATE	DIESEL	
	From	To
05.10.2018	15.33	13.83
06.07.2019	13.83	15.83
14.03.2020	15.83	18.83
06.05.2020	18.83	31.83
02.02.2021	31.83	31.80
04.11.2021	31.80	21.80

**(c) and (d):** Article 279 A (5) of the Constitution prescribes that the Goods and Service Tax Council shall recommend the date on which the goods and services tax be levied on petroleum crude, high speed diesel, motor spirit (commonly known as petrol), natural gas and aviation turbine fuel (ATF). Also, as per the section 9(2) of the CGST Act, inclusion of these products in GST will require recommendation of the GST Council. So far, the GST Council, in which the states are also represented, has not made any recommendation for inclusion of these goods under GST.

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